

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR. JUSTICE SHAJI P. CHALY

FRIDAY, THE 3rd DAY OF APRIL, 2020/14TH CHAITHRA, 1942

B. A. NO. 2301 OF 2020

(CRIME NO.132 of 2020 OF KILIMANOOR POLICE STATION, THIRUVANANTHAPURAM)

PETITIONER/ACCUSED

Rajendraparasad alias Manian, Aged 76 years,
S/o.VamadevanUlloorkonam, Kunnuvilaveedu,
Ponganadu, Kilimanoor Village, Thiruvananthapuram.

By Adv. Sri. AJITH KRISHNAN

RESPONDENT/COMPLAINANT

State of Kerala, Represented by the Public Prosecutor,
High Court of Kerala, Ernakulam, Kochi-682 031.

By ADV. SRI. SUMAN CHAKRAVARTHY, Public Prosecutor

This Bail Application having come up for admission on 03/04/2020, the Court on the same day passed the following:-

A.K.JAYASANKARAN NAMBIAR, J
&
SHAJI P. CHALY, J.

B.A.No.2301 OF 2020

Dated this the 3rd day of April, 2020

ORDER

Shaji P. Chaly, J.

The petitioner herein is the sole accused in Crime No.132/2020 of Kilimanoor Police Station indicted for having committed offence punishable under Section 376(I), 376(2)(I) of IPC and Section 4 r/w. Section 3(a), 8 r/w. Section 7 of the Protection of Children from Sexual Offences Act, 2012. He was arrested on 10.2.2020 and remains in judicial custody. He seeks regular bail under Section 439 of the Code of Criminal Procedure.

2. The learned Public Prosecutor has seriously opposed the prayer.

3. In view of the nature of offence under the Indian Penal Code and the Protection of Children from Sexual Offences Act, 2012, we are not impressed with the submissions advanced by the learned counsel appearing for the petitioner and, at that point of time, the learned counsel sought for an adjournment to 17.4.2020.

Post on 17.4.2020.

A.K.JAYASANKARAN NAMBIAR, JUDGE

SHAJI P. CHALY, JUDGE